

GOVERNMENT OF INDIA  
MINISTRY OF RURAL DEVELOPMENT  
DEPARTMENT OF LAND RESOURCES

**LOK SABHA**

UNSTARRED QUESTION NO. 1879  
TO BE ANSWERED ON 27.07.2017

**Permanent Land Patta**

1879. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether 90 per cent of the natives of North-Eastern States do not possess permanent land 'patta' and if so, the details thereof, State-wise;
- (b) whether in Assam the land is owned by non-natives of the State and if so, the details thereof;
- (c) whether many people of the said States who had lost the property during the earthquake of 1950 and during British era now had no documents or land therefor and if so, the details thereof;
- (d) whether there is any proposal of the Government to protect the rights of the original dwellers and to resettle the landless families who are originally from North-Eastern States; and
- (e) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR RURAL DEVELOPMENT  
(SHRI RAM KRIPAL YADAV)**

(a) to (e): As per Entry No. 18 and Entry 45 of List II (State List) of the Seventh Schedule to the Constitution of India, the subject of Land and its management falls in the jurisdiction of the States.

Power to enact laws relating to 'Land' vests in the Legislatures of States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.

Information on status of Permanent Land Patta in the North Eastern States is not centrally maintained in the Department of Land Resources.

The Department of Land Resources is administering Digital India Land Records Modernization Programme (DILRMP). The objective of the programme is to develop an Integrated Land Information Management System. To monitor the programme, an MIS has been developed wherein salient information uploaded by the State Government is available at the url: <http://nlrmp.nic.in/faces/rptSanction/financialdetaildist.xhtml?statecode=18>

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